

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P.NO.73/92
In O.A.No.531/91

Gangadharan Rao,
Bombay

... Applicant

V/s

Union of India
and others

.... Respondents

CORAM : HON'BLE JUSTICE MR.S.K.DHAON, Vice-Chairman
HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance:

Shri V.M.Bendre, Adv.
for the applicant

Shri V.S.Masurkar, Adv.
for the respondents

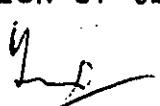
TRIBUNAL'S ORDER

30.7.1992

We have gone through the contents of the application. We have also seen reply of the officer concerned. The grievance is that the respondents at the time of hearing of the original application placed reliance on wrong documents or wrong settled rules. Therefore, they committed contempt of this Tribunal. This is to be noted that the applicant succeeded in the Original Application.

2. In our opinion, it is not necessary to investigate the matter. We see no case of contempt. Accordingly, the contempt petition is rejected.

3. M.P.No.430/92 filed by the respondents for extension of time is also disposed off.


(M.Y.PRIOLKAR)
M/A

srl


(S.K.DHAON)
V/C